

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).33696/2012

(From the judgement and order dated 25/07/2012 in WC No.16008/2012 of The
HIGH COURT OF JUDICATURE AT ALLAHABAD)

STATE OF UP & ORS.

Petitioner(s)

VERSUS

CHUNNILAL

Respondent(s)

(With appln(s) for exemption from filing O.T. and prayer for interim relief
)

Date: 19/11/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR

HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA

For Petitioner(s) Mr. Irshad Ahmad, AAG,
Mr. Anuvrat Sharma, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Leave granted.

The operation of the impugned judgment insofar as it
relates to the award amount of Rs. 1,00,000/- as costs shall remain
stayed.

We further direct that if upon reconsideration of the
matter as directed by the High Court the licensing authority decides
to grant a licence to the respondent-writ petitioner, any such grant
shall remain subject to the outcome of this appeal.

|(Shashi Sareen)
|Court Master

| |(Veena Khara)
| |Court Master

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